Department of Public Health and Family Welfare Govt. of Madhya Pradesh, Vallabh Bhawan, Bhopal

No. / 862/2020-21/24/ # / 4/15-2

Bhopal, Date 30 /05/2021

References:

- 1. The Madhya Pradesh Public Health Act, 1949
- 2. The Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973
- 3. The Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran Adhiniyam, 1979
- 4. The Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambnadhi Sthapnaye (Registrikaran Tatha Anugyapan) Rules, 1997
- 5. The Disaster Management Act, 2005
- 6. The Madhya Pradesh Epidemic Diseases, COVID-19 Regulations, 2020

Whereas vide notification dated 18th March 2020, Novel Corona Virus (COVID-19) has been notified under Section 50 and 51 of the Madhya Pradesh Public Health Act, 1949, as infectious disease and notified infectious disease, respectively, for the whole of Madhya Pradesh;

Whereas notification dated 23rd March 2020, confers special powers on the District Magistrate, Chief Medical and Health Officer and Civil Surgeon cum Hospital Superintendent to control the spread of COVID-19. Vide the same notification the District Collector has been notified as Executive Authority under sub-section (9) of Section 3 of the Act;

Whereas a large number of persons affected by COVID-19 are in need of treatment and various Nursing Home and Clinical Establishments (hereinafter referred as Healthcare providers) registered under The Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973 are treating such patients;

Whereas Section 3(a) of the Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran Adhiniyam, 1979 defines and includes Public Health as "essential service" as defined in the Schedule.

Whereas by office order No. /IDSP/2020 dated 5th of March, 2020, all Nursing Homes/Clinics especially those in the private sector have been directed to remain functional and ensure that services such as critical care services such as dialysis, blood transfusion, chemotherapy, institutional deliveries and any other services as required by the Department from time to time, are not denied.

Whereas Section 4 of the Madhya Pradesh Epidemic Diseases, COVID-19 Regulations, 2020, in Section 4 provides that staff of all Government Departments and Organizations of the concerned area will be at the disposal of the District Magistrate, Sub-Divisional Magistrates (SDM), and officers authorized by the Department of Public Health and Family Welfare, for discharging the duty of containment measures in the districts. If required, District Magistrate may order requisition of services and facilities of any other person/institution.

Whereas sub-section (1) of Section 61 of the Madhya Pradesh Public Health Act, 1949 provides that the Health Officer may, in cases of emergency with the sanction of the Collector enter upon, occupy and use or depute any person to enter upon, occupy and use, without having recourse to the provisions of the Land Acquisition Act 1894 (1 of 1894), any building or place which, in the opinion of the Health Officer, is required, and is suitable for any purpose connected with the prevention or control of infection from an infectious disease. Subsection (2) of Section 61 provides that the owner or lessee shall be entitled for compensation or any damage or expenses incurred and to a reasonable rent for the period during which it remained occupied or used for any purpose referred to in sub-section (1). Such compensation and rent shall be fixed by the Collector.

Whereas large number of grievances of exorbitant amount of money being charged by the Healthcare Providers registered under the The Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambnadhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973 is causing hardship to the public in general during the COVID-19 pandemic are received;

Therefore, in exercise of the powers conferred as per the enabling provisions of all the above referred Acts, Rules and Regulations to redress the grievances regarding exorbitant amount of money charged by Healthcare Providers from patients who are not covered by any health insurance products or who have exhausted their health insurance cover, all Nursing Homes and Clinical Establishments are hereby directed that:

 Maximum rates that are to be charged to COVID-19 patients of non Ayushman Bharat beneficiary category and not covered by any health insurance product/any bilateral agreement/MoU between any hospital and private corporate group or patients who have exhausted their health insurance cover will be as follows:-

Package	Maximum Chargeable Rate per day (INR)
Charges for General Ward + Isolation	5000/-
Charges for HDU + Isolation	7500/-
Charges for ICU without Ventilation + Isolation	10000/-
Charges for ICU with Ventilation + Isolation (NIV/Invasive Ventilation)	17000/-
	like Ryles tube insertion, urinary tract sumables (9) Oxygen (10) Nebulization (11)
 05/04/2021. (4) Drugs such as In Inj.Amphotericin B, Posaconazole et 	nvestigations (3) COVID testing – to be done IP order No./IDSP/2021/454 Bhopal dated nmunoglobulins, Remdesivir, Tocilizumab, to – to be charged at MRP. (5) High end scan to be charged as per GoMP order

- No rate revision, if declared rate is lesser then above, shall be allowed in the rates declared by the
 private hospitals on the Sarthak portal as on 19/04/2021. (Date of interim order passed by the
 Hon, High Court, Principal Bench, Jabalpur in WP 8914/2020 regarding rate fixation).
- For Private hospitals having lesser treatment rates, the final bill as per the prevalent hospital rates shall be compared with the maximum ceiling rates of the Govt. and the lesser of the two shall be invoiced to the patient.
- 4. All private hospitals having rates higher than above shall need to revise their rates for all new COVID-19 patients admitted after 10th of June, 2021. However, patients already in treatment may be charged as per prevalent rates till the completion of the treatment. Under no circumstances such period will be beyond 10 days of inpatient care.
- In the instance that any private hospital is not satisfied with the above mentioned ICU
 rates, a justified representation shall be submitted to the Health Commissioner cum
 Secretary for consideration, within a week of issuance of order.
- All existing authorizations for COVID 19 treatment shall remain valid till 10th June 2021, after which fresh authorization for COVID 19 treatment shall again be taken from the District Collector.
- New private Nursing Home interested/identified for rendering COVID-19 treatment as per the above rates shall seek prior authorization from the District Collector in a predecided authorization format.

- 8. All such authorized Nursing Homes shall need to register in the Sarthak portal https://sarthak.nhmmp.gov.in/covid_admin/manage/Facilities_occupancy upon which one time data entry of i) Total available beds ii) Beds reserved for COVID-19 and iii) COVID-19 treatment rates shall need to be uploaded along with daily entry of daily admission and discharge.
- 9. The authorized Nursing Homes shall need to provide all necessary and protocol based diagnostic and therapeutic care to the in-patients through qualified and well-trained professional staff with due and clinically justified categorization of patients requiring admission to Isolation/HDU/ICU/Ventilator beds in accordance with the Clinical Management Protocol for COVID 19, Version 6, dated 24th May,2021 issued by Govt. of India, MoHFW.
- 10. This order is issued in view of the public health exigency resulting from the COVID 19 surge, when there is an urgent need to expand equitable and affordable health services to the people.

The above shall remain valid till further order.

(Akash Tripathi), Secretary,

Dept. of Public Health and Family Welfare

Madhya Pradesh Bhopal, Date 30 /05/2021

No. / 863 / 2020 -21 / 47 E / 4/5-2

1. Additional Chief Secretary, Department of Public Health and Family Welfare, GoMP, Bhopal (M.P).

- 2. Commissioner, Medical Education (M.P).
- 3. Mission Director, NHM, Bhopal (M.P).
- 4. All Divisional Commissioners, (M.P).
- 5. All Regional Director, Health Services (M.P.)
- 6. All Chief Medical and Health Officers (M.P).
- 7. President, Indian Medical Association (M.P.)
- 8. President, Nursing Home Association (M.P.)

Secretary,

Dept. of Public Health and Family Welfare Madhya Pradesh